

Commercial Complex(BDA)
Indiranagar
Bangalore - 560 038

Dated : 6 FEB 1989

APPLICATION NO (S) 494 /88(F)W.P. NO (S) /Applicant (s)

Smt Akkulamma

To

1. Smt Akkulamma
W/o Late Shri D.L. Reddy
Doddapalli Village
Monur Hobli
Srinivasapura Taluk
Kolar District

2. Shri C.N. Bhaktavatsalu
Advocate
No. 28, Raja Snow Building
Seshadripuram
Bangalore - 560 020

3. The Engineer-in-Chief
Army Headquarters
DHQ P.O.
New Delhi - 110 011

Respondent (s)

V/s The Engineer-in-Chief, Army Headquarters,
New Delhi & 2 Ors

4. The Garrison Engineer
Jalahalli East
Bangalore - 560 014

5. The Chief Engineer
Headquarters Southern Command
Pune - 400 001

6. Shri M.S. Padmarajaiah
Central Govt. Stng Counsel
High Court Building
Bangalore - 560 001

Subject : SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith a copy of ORDER/STAY/INTERIM ORDER
passed by this Tribunal in the above said application(s) on 31-1-89.

✓
6-2-89

Encl : As above

DEPUTY REGISTRAR
(JUDICIAL)

D/C

**CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE**

DATED THIS THE 31ST DAY OF JANUARY, 1989

Present Hon'ble Shri Justice K.S. Puttaswamy, Vice-Chairman
and
Hon'ble Shri L.H.A. Rego, Member (A)

APPLICATION NO. 494/1988

Smt. Akkulamma,
W/o late D.L. Reddy,
Doddapalli, Ronour Post,
Srinivasapur Taluk,
Kolar District.

..... **Applicant.**

(Shri D. Leelakrishnan, Advocate)

4

1. The Engineer-in-Chief,
Army Headquarters,
New Delhi.
2. The Garrison Engineer,
Jalahalli, Hospital Town,
Bangalore.
3. The Chief Engineer,
Southern Command,
Poona-1.

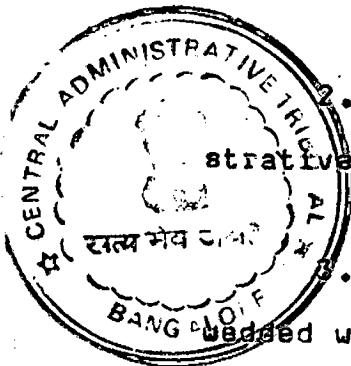
..... Respondents.

(Shri M.S. Padmarajaiah, C.G.S.S.C.)

This application having come up for hearing to-day, Vice-Chairman made the following:

ORDER

Applicant by Shri C.N. Bhaktavatsalu. Respondents by
Shri M.S. Padmarajaiah.



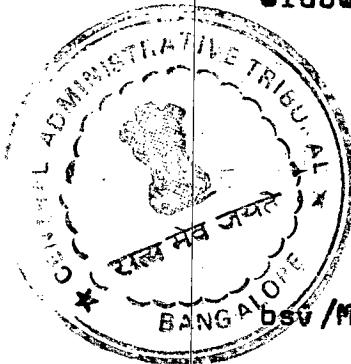
2. This is an application under Section 19 of the Administrative Tribunals Act, 1985.

3. Smt. Akkulamma, applicant before us, is the legally wedded wife of one Shri D.L. Reddy who was serving as a civilian Supervisor in the Military Engineering Service and died

in harness. On his death, the applicant agitated for payment of Family Pension admissible to her in ~~case~~ conformity with the Rules regulating the same. This claim of hers, however was not settled with expedition. Hence this application.

4, Shri M.S. Padmarajaiah, learned Senior Central Government Standing Counsel appearing for the respondents has filed a Memo annexing a copy of order No.PPP/C/SC/F/PCI/387/1988 dated 9.12.1988 made by the Controller of Defence Accounts (Pensions), Allahabad (CDA) which has granted the reliefs sought by the applicant. We have no doubt that in terms of this order payments will eventually be made to the applicant, if not already done. From this it follows that this application no longer survives for consideration. We, therefore, dismiss this application as having become unnecessary with no order, however as to costs.

5. Before parting with this case we wish to record our appreciation of the prompt action and the deserved sympathy shown by the respondents, as well as their learned counsel in settling the claims of the hapless widow.



Sd.

VICE-CHAIRMAN

TRUE COPY

Se —

MEMBER (A)

Post Box No. 100
DEPUTY REGISTRAR (JDL)
CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH
* * * * *

Commercial Complex (BDA)
Indiranagar
Bangalore - 560 038

Dated : 10 MAR 1989

IA I IN APPLICATION NO (S) 494 /88(F)
W.P. NO (S) _____

Applicant (s)

Smt Akkulamma
To

1. Smt Akkulamma
W/o Late Shri D.L. Reddy
Doddapalli Village
Ronur Hobli
Srinivasapura Taluk
Kolar District
2. Shri G. Papi Reddy
Advocate
No. 5, 3rd Floor
Kurubara Sangha Building
Gandhinagar
Bangalore - 560 009
3. The Engineer-in-Chief
Army Headquarters
D.H.Q. P.O.
New Delhi - 110 011

Respondent (s)

The Engineer-in-Chief, Army Headquarters,
New Delhi & 2 Ors

4. The Garrison Engineer
Jalahalli East
Bangalore - 560 014
5. The Chief Engineer
Headquarters Southern Command
Pune - 400 001
6. Shri M.S. Padmarajaiah
Central Govt. Stng Counsel
High Court Building
Bangalore - 560 001

Subject : SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith a copy of ORDER/REPLY/INTERIM ORDER
passed by this Tribunal in the above said application(s) on 8-3-89.

494
K.N. Reddy
10-3-89

dc *R. Venkatesh*
DEPUTY REGISTRAR
(JURIDICAL)

In the Central Administrative
Tribunal Bangalore Bench,
Bangalore

ORDER SHEET

Application No. 494 of 1988 (F)

Applicant

Smt Akkulamma

v/s

The Engineer-in-Chief, Army HQ, New Delhi
& 2 Ors

Advocate for Applicant

Advocate for Respondent

G. Papi Reddy

M.S. Padmarajaiah

Date

Office Notes

Orders of Tribunal

8.3.1989

KSPVC/LHARM

Orders on IA No.1 - Application for re-
calling the order

Applicant by Shri G. Papi Reddy.

Respondents by Shri MSP. Applicant who
is in person files a Memo praying for
permission to withdraw this application.
Permission sought for is granted. IA No.1
is rejected as withdrawn. No costs.



Sd/-
VC

Sd/-
M(A)

TRUE COPY

R. Venkatesh
DEPUTY REGISTRAR (JD)
CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE